

In furtherance of, and as a sequel to the earlier initiatives, the Government has now decided to allow certain Human Rights organisations, including the Amnesty International, to visit various parts of the country to see for themselves how Human Rights safeguards work in various parts of the country. The timings and the modalities relating to the visits will be settled in consultation with the Government of India and the concerned State Government. The places of visit would be determined on the basis of the specific requests that may be made and the prevailing security situation in the concerned areas.

[*Translation*]

DEATHS DUE TO IV FLUIDS

2507. SHRI RAJVEER SINGH :
DR. LAL BAHADUR RAWAL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether several deaths have been reported from various Government hospitals in Delhi due to administration of sub-standard IV fluids and injections during the last six months;

(b) if so, the details thereof, hospital-wise:

(c) the action taken against the guilty persons: and

(d) the remedial steps taken by the Government to check the recurrence of such incidents?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) No, Sir.

(b) to (d) Do not arise.

COAL INDIA LTD.

2508. SHRI UDAY PRATAP SINGH :
SHRI MAHESH KANODIA :

Will the Minister of COAL be pleased to state :

(a) whether the Government have signed a memorandum of understanding with the workers of Coal India Limited;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether there is any contradiction between the Government and the Coal India Limited about the utility of the memorandum of understanding;

(e) if so, the reasons therefor; and

(f) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) :

(a) to (c) Government have not signed any Memorandum of Understanding with the workers of Coal India Ltd. Presumably the reference is to National Coal Wage Agreements signed between the Management and Workers of Coal Industry, covering wage structure, DA, fringe benefits etc.

(d) to (f) There is no contradiction between the Government and CIL about the utility of NCWA. NCWAs have been signed in the past since Dec., 1974 and they have been contributing to the smooth functioning of the Coal Industry.

[*English*]

IRRIGATION PROJECTS OF GUJARAT

2509. SHRI DILEEPBHAI SANGHANI :
Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of proposals of major and medium irrigation projects received by the Union Government from the Government of Gujarat during each of the last three years;

(b) the proposals which have since been approved by the Union Government; and

(c) the time by which the remaining proposals are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) Out of 2 major and 12 medium irrigation projects received at the Centre from the Governments of Gujarat during the last 3 years (1990-91—1 major and 4 medium,